

effort, there will be no displacement of labour in case it is decided to import these machines.

(d) No, Sir.

(e) Does not arise.

12.00 hrs.

QUESTION OF PRIVILEGE

[English]

PROF. MADHU DANDAVATE (Rajapur): Sir, please allow me to make one enquiry from you as the Speaker. On 14th March, when I raised the question of two illegal accounts in Dubai and Riyadh. Mr. Kamal Nath got up and said that a Committee be appointed. I am demanding that the motion regarding the appointment of Committee be taken up immediately because the newspapers are carrying the information that he has obtained the Reserve Bank permission from Calcutta. I have the documents and I have made investigations independent of newspapers. Only Calcutta Reserve Bank is reported to have given some documents and clearance and Bombay Reserve Bank has not given him any clearance. According to the Exchange Control Manual of the Reserve Bank only the Reserve Bank, Bombay can give the permission for foreign accounts.

(Interruptions)

MR. SPEAKER: Please listen. Don't just go on like that.

PROF. MADHU DANDAVATE: I have some reports about the raids that were conducted on the company and I am prepared to place them before the committee. Please allow him to have the resolution moved to appoint a three-man or five-man Committee. I want to know your response about his resolution.

MR. SPEAKER: Professor, you just go on at breakneck speed. What can I do about it?

(Interruptions)

MR. SPEAKER: Not allowed.

PROF. MADHU DANDAVATE: I want to know what is happening. I am

willing to appear before the Committee and produce all the documents.

MR. SPEAKER: As usual, what I do is, I get the motion, I scrutinise it and I admit it if it is possible. That is what it is. Now it is up to the Business Advisory Committee to go into that aspect.

PROF. MADHU DANDAVATE: But have you admitted it?

SHRI BASUDEB ACHARIA (Bankura). Have you admitted it?

PROF. MADHU DANDAVATE: First you have to admit it. Then the Business Advisory Committee will fix the time. I insist that Mr. Kamal Nath's motion be admitted. I strongly plead on his behalf. I am his greatest supporter as far his motion is concerned.

MR. SPEAKER: I will consider it. It is still under my consideration. There is another motion I have got. Yes, Mr. Satyandra Narayan Sinha.

SHRI S. JAIPAL REDDY (Mahbubnagar): When the Member is prepared, what is the problem?

PROF. MADHU DANDAVATE: What is the position? I cannot follow.

MR. SPEAKER: It is under my consideration.

PROF. MADHU DANDAVATE: Is it your consideration? Expedite it and give him an opportunity to come before the Committee. (Interruptions)

MR. SPEAKER: You have same decorum. I have called Mr. Sinha.

SHRI SATYENDRA NARAYAN SINHA (Aurangabad): Prof. Dandavate is rightly agitated over the fact that the dignity of the Member has been lowered by an article that appeared in the Indian Express, Jansatta and Financial Express. Therefore, Sir, on 15th March, I gave notice of my intention to raise the issue of privilege and contempt of the House. I request you to admit this motion and send it to the privilege Committee. There the whole matter can be thoroughly discussed.

PROF. MADHU DANDAVATE: The entire Opposition backs him and we demand

that the privileged Motion be taken up. Kindly it to the Privileges Committee.

SHRI KAMAL NATH (Chhindwara) : To uphold the highest traditions of public life, I have demanded on the Floor of this House and subjected myself to an inquiry by a Committee consisting of only opposition Members and on the 14th March, as Mr. Dandavate said, I have also moved a motion under Rule 184. I have taken this unprecedented step. It is just not my credibility and vindication of my honour. It is the credibility and honour of this House which is at stake. I have subsequently, in your Chamber, produced to you incontrovertible evidence that the allegations made against a company in which I am a director having illegal foreign accounts are false. I have produced this evidence to you in your Chamber. What more can I do than moving the motion ? (*Interruptions*)

PROF. MADHU DANDAVATE : I want to go on record. It is a fake evidence. It is only the Reserve Bank, Bombay that can give him the clearance. He has produced Calcutta Reserve Bank's evidence. (*Interruptions*)

MR. SPEAKER : I am on my legs. Please sit down.

SHRI BASUDEB ACHARIA : You refer it to the Privileges Committee, Sir.

MR. SPEAKER : I go by the consensus of the House and the first thing is that I will refer to the Privileges Committee.

SHRI DINESH GOSWAMI (Guwahati) : I am on a point of order on your decision to refer it to Privileges Committee,

MR. SPEAKER : There is no question. My ruling cannot be challenged.

SHRI DINESH GOSWAMI : Please listen to me.

MR. SPEAKER : As far as my ruling is concerned, there is no question.

SHRI DINESH GOSWAMI : I am only pointing out that setting up such a precedent would create problems... (*Interruptions*)

MR. SPEAKER : The House is supreme. When the whole House says that, who am I ?

(*Interruptions*)

SHRI DINESH GOSWAMI : That happened in Sri Unnikrishan's case also... (*Interruptions*). I believe in the heat of the moment if you refer it to the Privileges Committee, it would be a wrong precedent.. (*Interruptions*):

MR. SPEAKER: When Shri Shukla's case came, the whole House said it and I did not.

(*Interruptions*)

MR. SPEAKER : Now you are doing something funny.

SHRI DINESH GOSWAMI: Not funny. It happened even in Shri Unnikrishnan's matter.

Whether a matter should go to the Privileges Committee or not, you should examine it first and give your consent. Then the jurisdiction of the House comes..... (*Interruptions*)

MR. SPEAKER : How can I say anything without examining the case ? I did examine the case. I have the documents before me.

SHRI DINESH GOSWAMI : It would be a wrong precedent....(*Interruptions*).

MR. SPEAKER : I can tell you that without having gone into the bonafides of the case, I would not have allowed it to be raised in the House.

SHRI DINESH GOSWAMI : This will be setting a very bad precedent. The House without your consent cannot refer the matter to the Privileges Committee.

MR. SAEAKER. Again you are saying the same thing.

SHRI DINESH GOSWAMI : Please apply your mind and then do it.....(*Interruptions*).

MR. SPEAKER. I have done it. I have applied my mind. I got the documents.

(*Interruptions*)

MR. SPEAKER : I did it. How can I do that without applying my mind ? I had the evidence; I got the facts from the Government and when I saw that there is a

prima facie case and as the House has a consensus, I dit it.

(Interruptions)

MR. SPEAKER : I am not going to do anything which is illegal or out of the rules.

Now, papers to be laid on the Table.

12.07. hrs.

PAPERS LAID ON THE TABLE

[English]

Seventh Five Year Plan 1985-90 mid-term appraisal

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI P. SHIV SHANKER) : I beg to lay on the Table a copy of the 'Seventh Five Year Plan 1985-90 Mid-Term Appraisal' (Hindi and English versions). [Placed in Library See No. LT. 5732/88]

Statement explaining reasons for delay in laying the Annual Report and Audit Accounts of Bengal Chemicals and Pharmaceuticals Ltd. for 1986-87

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Account of the Bengal Chemicals and Pharmaceuticals Limited for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT. 5733/88]

Statement explaining reasons for delay in laying the Audited Accounts of the Press Council of India for 1986-87; Annual Report of and review on the working of Indian Institute of Mass Communication for 1986-87. and statement showing reasons for delay

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
INFORMATION AND BROADCASTING

(SHRI H.K.L. BHAGAT) : I beg to lay on the Table—

(1) A statement (Hindi and English versions) explaining the reasons for not laying the Audited Accounts of the Press Council of India for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT. 5734/88]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Communication, New Delhi, for the year 1986-87.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT. 5735/88]

Detailed Demands for Grants of the Ministry of Textiles for 1988-89

THE MINISTER OF TEXTILES (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for 1988-89.

[Placed in Library. See No. LT. 5735/ 88]

Annual Report of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes for 1986-87 and review on their working and showing reasons delay

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C. K. JAFFAR SHARIEF) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident